#### GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

## LOK SABHA UNSTARRED QUESTION NO. 1806 TO BE ANSWERED ON 27<sup>th</sup> JULY, 2018

# **BLOOD BANK**

## 1806. SHRI RAM TAHAL CHOUDHARY: SHRI LAXMI NARAYAN YADAV: SHRI HARI MANJHI: SHRI KIRTI AZAD: DR. UDIT RAJ:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) the districts in the country where there is no blood bank along with the reasons therefor;

(b) whether the Government has any plan to set up blood banks in Community Health Centres in the country and if so, the details thereof;

(c) whether the Government proposes to set up blood banks through Public Private Partnership mode in near future;

(d) if so, the details thereof and the names of private institutions where blood bank is likely to be set up; and

(e) the details of the criteria to set up blood bank?

### ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. ANUPRIYA PATEL)

(a): Seventy four districts across the country do not have even one blood bank at district level.

The responsibility of setting up of Blood Banks lies with State Governments. The policy of Government of India is to have at least one blood bank per district. However given the fact that due to various administrative reasons, State Governments carve out new districts periodically, it is difficult to always maintain the ratio of one blood bank per district.

- (b): No.
- (c): No.
- (d): Does not arise.

(e): Criteria to set up Blood Banks are laid out in Drugs and Cosmetics Rules 1945, as amended from time to time. These include provisions relating to general, accommodation, personnel, maintenance, equipment, supplies and reagents, good manufacturing practices/ standard operating procedures, criteria for blood donation, instruments, testing, records and labels.